

EP/3/2021

IN THE HIGH COURT AT CALCUTTA  
ELECTION PETITION JURISDICTION  
ORIGINAL SIDE

SANGRAM KUMAR DOLAI  
VS  
ASHOKE DINDA

BEFORE:

The Hon'ble JUSTICE TIRTHANKAR GHOSH

Date: 25<sup>th</sup> June, 2021.

[Via video conference]

*Appearance:*  
*Mr. Samik Kanti Chakraborty, Adv.*  
*Mr. Piyush Agrawal, Adv.*  
*Ms. Utsha Dasgupta, Adv.*  
*...for the petitioner*

The Court : The petitioner Sangram Kumar Dolai is present by way of virtual mode.

Perused the report submitted by the Registrar, Original Side which reflects that the provisions of Section 83(1), 83(2), Section 84 and Section 117 of The Representation of the People Act have been complied with while preferring the present petition.

The grounds for challenging the election have been referred to in paragraph 35 of the petition preferred by the petitioner thereby challenging the election wherein the respondent was a successful returned candidate.

Learned advocate appearing for the petitioner emphasises mainly on suppression and misinformation furnished by the respondent while filing his nomination and the corrupt practices adopted by the returned candidate

during the process of election. Be that as it may, *prima facie*, a case has been made out for issuance of notice against the respondent. Accordingly, under Rule 24 of the Election Petition Rules, 1967, notice be issued to the necessary parties.

Department is directed to take necessary steps after compliance of all the formalities by the petitioner.

Let this matter appear in the list on 9<sup>th</sup> July, 2021.

Petitioner is directed to file proper proof of service upon the necessary parties.

(TIRTHANKAR GHOSH, J.)